

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**M.A.No. 063/338/2019 in  
ORIGINAL APPLICATION NO. 063/1076/2018**

**Chandigarh, this the 22<sup>nd</sup> day of May, 2019**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**

...  
Pragti Sheel son of Sh. Kamal Kumar, r/o Palace Road, Solan,  
Tehsil & District Solan (HP) Pin 173 211.

....APPLICANT  
(Argued by: None )

VERSUS

1. Union of India through the Secretary, Ministry of Finance, Income tax, North Block, Government of India, New Delhi-110 011.
2. Commissioner of Income tax, Railway Board Building, The Mall, Shimla(HP) 171 003.
3. Additional Commissioner of Income tax, Railway Board Building, The Mall, Shimla(HP) 171 003.
4. Income Tax Officer, New Kather, Solan(HP) 173 213. .

....RESPONDENTS

(By Advocate: Shri K.K. Thakur)

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

M.A./63/825/2019 filed by respondents is allowed and accompanying compliance affidavit is taken on record subject to all just exceptions.

2. Mr. Thakur, learned counsel appearing for the respondents submits that in terms of the compliance affidavit filed by respondents the direction of this Tribunal dated 25.9.2018 stands complied with, as the respondents have rejected the representation of the applicant, therefore,

this application has been rendered infructuous and may be disposed of as such.

3. The M.A. accordingly stands disposed of as order of this Court has been complied with. The applicant would be free to test the legality of the rejection order on original side.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 22.05.2018**

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